

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

C.P. (IB)/950(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **AMIRSONS SCAFFOLDING PRIVATE**
 LIMITED V/s CAPACITE
 INFRAPROJECTS LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Pranam Jain, Advocate appeared for the Operational Creditor.
2. Mr. Dharam Jumani, Advocate a/w Mr. Vijeet Trivedi, Advocate i/b Ganesh & Co. appeared for the Corporate Debtor.
3. Learned Counsel for the Petitioner informs that rejoinder has been filed. However, learned Counsel for the Corporate Debtor submits that same has not been received by them.
4. Learned Counsel for the Financial Creditor undertakes to have it served on the Counsel for the Corporate Debtor.
5. List this matter on **09.05.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)